

ization of Life Insurance Companies.

Year ended	Gross rate of interest realized on Mean Life Fund	Net rate of interest realized on Mean Life Fund
31-12-57 . . .	N.A.	3 74
31-12-58 . . .	4 52	3 52
31-12-59 . . .	4 54	4 03
31-12-60 . . .	4 58	3 55
31-12-61 . . .	4 80	4 68
31-12-63 . . .	4 76	4 08
31-3-64 . . .	5 11	4 07
31-3-65 . . .	5 27	4 90
31-3-66 . . .	5 51	4 76
31-3-67 . . .	5 76	5 29
31-3-68 . . .	5 88	5 18
31-3-69 . . .	5 94	5 31
31-3-70 . . .	6 06	5 57
31-3-71 . . .	6 25	5 73
31-3-72 . . .	6 39	5 65
31-3-73 . . .	6 56	5 97
31-3-74 . . .	6 79	6 34

**Alleged Economic Offences by Dal of Dawoodi Bohras**

4465 SHRI JYOTIRMOY BOSU  
Will the Minister of FINANCE be pleased to state.

(a) whether it has been represented to Government that Dr. M. Burhanuddin, the present Dal (52nd in succession) of Dawoodi Bohras and his family are involved in a number of economic offences, including foreign exchange racket, tax evasion and smuggling;

(b) whether the said spiritual and temporal head of the Dawoodi Bohra

Community, was served with an expulsion order from Tanzania within 24 hours of arrival in that country on charges of violation of foreign exchange regulations;

(c) if so, what are the specific charges against Dr. Burhanuddin and each of his family members;

(d) whether Government ordered any investigations into the charges; and

(e) if so, the findings thereof and action taken thereon?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
PRANAB KUMAR MUKHERJEE).

(a) Information was received regarding involvement of Dr. M. Burhanuddin in evasion of foreign exchange laws evasion of income-tax and violation of customs law

(b) Dr Syedna Mohamed Burhanuddin Saheb arrived at Dar-es-Salam, Tanzania, in the evening of August 12, 1968 On August 14 1968, the Principal Emigration Officer of the Government of Tanzania served a notice on Dr. Syedna under the Emigration Regulations 1964 asking him to quit Tanzania within 24 hours No reason was specified in the Quit Notice However, a statement issued by the Government of Tanzania stated that they had incontrovertible evidence that circumvention or disregard of exchange control laws of that country had been involved in the visit by Dr. Saheb.

(c) to (e) The matter was investigated to find out whether any violation of Foreign Exchange Laws of India had taken place but the investigations did not bring to light any such contravention. The main allegation in regard to evasion of income tax is suppression of income in and outside India by the Bohra Head Priest and his family members. Investigation in this regard is in progress. Investigation on the Customs Side did not reveal any involvement of the Bohra Head Priest in smuggling.